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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 64/2018 in CP(CAA) No. 39/NCLT/AHM/2017
CA(CAA) No. 163/NCLT/AHM/2017**

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.02.2018**

Name of the Company: Adani Enterprises Ltd.

Section of the Companies Act: Rule 11 of NCLT Rules, 2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Sandeep Singhi	Advocate	Applicant	}
2.	Pranjal Buch for Singhi & Co.	"	"	

ORDER


Learned Advocate Mr. Sandeep Singhi with Learned Advocate Mr. Pranjal Buch present for Applicant in IA 64/2018.

The learned lawyer submitted that in the order dated 16.02.2018 some typographical error appeared in paragraph no. 10 at internal page no. 7 of the order wherein instead of "Adani Enterprises Limited" "Adani Energy Limited." appeared.

Hence, wherever "Adani Energy Limited" is appearing it may be read as "Adani Enterprises Limited" in the order dated 16.02.2018.

Registry is directed to correct the same accordingly.

Application is disposed of accordingly.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 26th day of February, 2018.